



# Supreme Court Advocates-On-Record Association

Golden Jubilee Bar Room, Supreme Court of India, New Delhi-110001  
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**Mr. Manoj K. Mishra**  
Vice-President  
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**Dr. Joseph Aristotle S.**  
Hony. Secretary  
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**Ms. Diksha Rai**  
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**Dr. Aman Mohit Hingorani**  
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Ref. No. SCAORA/CV/SG/119/2022

18<sup>th</sup> January,  
New Delhi.

To,  
Hon'ble The Chief Justice of India,  
Supreme Court of India,  
New Delhi.

Sub:- Representation with regard to the notification dated  
17.01.2022 (Best practices for VC Court proceedings).

Hon'ble Sir,

Apropos to the aforesaid subject, we wish to inform your esteemed good self that vide the subject notification, the registry has requested that VC proceedings may be joined via a desktop/laptop, with wired connectivity and also to avoid VC through mobile phones. Further that, in spite of many prior representations; SCAORA has never been consulted before the issuance of such notifications.

In view of the subject notification, we have received multiple requests from the members stating that the present pandemic has severely affected majority of the lawyers financially and many lawyers have also lost their regular practice and have been compelled to move back to their hometowns to avoid expenses (*rents of their office and residence*). Further, many lawyers who had travelled during the winter vacation to their hometowns have still not returned due to the sudden upsurge in the Covid-19 cases.

In the aforesaid background, we wish to inform your esteemed good self that most of the members including the junior members of the bar appear through mobile phones due to its availability and also as the connectivity is not dependent on any other factors like, WiFi, power backup etc. In fact, for some lawyers, mobile is used as a last resort whereas for some it is the only resource. Advocates who join via a desktop/laptop, with wired connectivity also use mobiles to join the VC hearings when multiple cases are listed on the same day, power cuts, etc. It is also the voice of the members that, there are instances of glitches in the Hon'ble Court's connectivity during the VC hearings that may require consideration.



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In the aforesaid circumstances, we request your esteemed good self that even in the toughest times of pandemic, every advocate endeavors to join the VC hearing with the best connectivity and the best equipment including mobile phones and hence the registry may not insist on a particular kind of equipment or connectivity to join the court hearings through VC. The Bar and Bench being two wheels of justice have always come together to ensure uninterrupted access to justice for all.

Thanking you,

Warm regards,

  
**Dr. Joseph Aristotle S.**  
Hony. Secretary,  
SCAORA